GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:4059 ANSWERED ON:18.08.2010 DISPOSAL OF WASTE Panda Shri Baijayant;Pradhan Shri Nityananda

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether urban India faces a huge waste disposal challenge of around 1,20,000 metric tonnes of garbage daily;
- (b) if so, whether Mumbai Municipal bodies have developed a unique system to tackle this challenge and transform this waste;
- (c) if so, whether the Government proposes to adopt this method in other metros in the country;
- (d) if so, the details thereof; and
- (e) the action taken to check import of hazardous waste from abroad?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (d) As per Central Pollution Control Board, average municipal solid waste generation in the country is estimated to be 0.5 kg/capita/day. Ministry of Environment and Forests has notified the Municipal Solid Wastes (Management & Handling) Rules, 2000 for managing municipal solid wastes. However, deficiencies in the system for collection, transportation, treatment and disposal pose a challenge to proper waste management.

Municipal Corporation of Greater Mumbai has developed an integrated municipal solid waste management proposal for processing municipal solid waste by using the bioreactor technology at Kanjur. Other Urban Local Bodies could adopt this technology depending on its techno-economic viability.

(e) The Ministry of Environment and Forests has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 for proper management and handling of hazardous wastes. Import of hazardous wastes for disposal is not permitted. As per these Rules, among others, permission is granted only for reuse or recycling or reprocessing purposes, all import consignments are required to be accompanied by a movement document, a test report from an accredited laboratory or a preshipment inspection certificate from a recognized agency. The Customs authorities are required to enforce the aforesaid provisions.